

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 180 OF 2018 & IA NO. 682 OF 2018**

**Dated: 21<sup>st</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Eswari Green Energy LLP**

**...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjita Ramachandran  
Mr. Pulkit Agrawal  
Ms. Sonakshi Malhan  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Neha Garg for R-1

Mr. Balaji Srinivasan

Mr. Siddhant Kohli for R-2 & 3

**ORDER**

**(IA NO. 682 OF 2018 – for interim directions)**

In view of the order dated 11.07.2018 passed by this Tribunal, the instant IA filed by the Appellant stands disposed of.

**APPEAL NO. 180 OF 2018**

At the request of the learned counsel appearing for the Respondent No. 2 and 3, another three weeks' time is extended for the compliance of our order dated 16.01.2019 to file the reply on or before 18.03.2019 subject to payment of cost by way of depositing a sum of Rs. 5000/- in **National Defense Fund, PAN No. AAAGN0009F, Collection A/c No. 11084239799 with State Bank of India, Institutional Division, 4<sup>th</sup> Floor, Parliament Street, New Delhi** within a period of three weeks from today, after duly serving copy to the other side.

Thereafter, rejoinder, if any, may be filed on or before 02.04.2019 after duly serving copy on the other side.

List the matter on **04.04.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N. K. Patil)**  
**Judicial Member**